

[Shrimati Jahanara Jaipal Singh]

section 27 of the Salar Jung Museum Act, 1961 :

- (i) The Salar Jung Museum (Second Amendment) Rules, 1969, published in Notification No. G. S. R. 2246 (English version) and G. S. R. 2249 (Hindi version) in Gazette of India dated the 20th September, 1969.
 - (ii) The Salar Jung Museum (Third Amendment) Rules, 1969, published in Notification No. G. S. R. 2247 (English version) and G. S. R. 2250 (Hindi version) in Gazette of India dated the 20th September, 1969. [Placed in library. See No. LT—2003/69]
- (2) A copy of the Annual Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial, Calcutta for the year 1967-68. [Placed in library. See No. LT—2004/69]

**Annual Report of Mogul Line Ltd.,
Bombay etc.**

SHRI RAGHU RAMAIAH :

I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :
 - (i) Review (Hindi and English versions) by Government on the working of the Mogul Line Limited, Bombay, for the year 1968.
 - (ii) Annual Report of the Mogul Line Limited, Bombay for the year 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in library. See No. LT—2005/69]
- (2) A copy of the Merchant Shipping (Examination for Skipper and Second Hand of a Fishing Vessel) Amendment Rules, 1969, published in Notification No. G. S. R. 1929 in Gazette of India dated the 16th August, 1969, under sub-section (3) of section 458 of the Merchant

Shipping Act, 1958. [Placed in library. See No. LT—2006/69]

- (3) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :
 - (i) Supplementary State-ment No. I Eighth Session, 1969.
 - (ii) Supplementary State-ments Nos. IX, X and XI Seventh Session, 1969.
 - (iii) Supplementary State-ment No. VII Sixth Session, 1968.
 - (iv) Supplementary State-ment No. XIV Fifth Session, 1968.
 - (v) Supplementary State-ment No. XX Fourth Session, 1968.
 - (vi) Supplementary State-ment No. XV Third Session, 1967.
 - (vii) Supplementary State-ment No. XXII Second Session, 1967.
- [Placed in library. See No. LT—2007/69]

**Notifications under the Essential
Commodities Act etc.**

THE DEPUTY MINISTER IN THE
MINISTRY OF FOOD, AGRICULTURE,
COMMUNITY DEVELOPMENT AND
COOPERATION (SHRI D. ERING) : On
behalf of Shri Annasahib Shinde,

I beg to lay on the Table—

- (1) A copy each of the following Notifi-cations under sub-section (6) of section 3 of the Essential Com-modities Act, 1955 :—
 - (i) Arable Land (Utilisation for Food Crops) Amendment Order, 1968, published in Notification No. S.O. 2030 in Gazette of India dated the 8th June, 1968.
 - (ii) G.S.R. 2541 (Hindi version) published in Gazette of India dated the 1st November, 1969.
 - (iii) G.S.R. 2542 (Hindi version) published in Gazette of India dated the 1st November, 1969 making certain amendment to Notification No. G.S.R. 1835 dated the 29th July, 1969.